

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
CP-111/ND/2024

IN THE MATTER OF:
Kuldeep Singh Luthra

...APPLICANT

Vs.

International Electron Devices Limited

...RESPONDENT

Section

U/s 169(4) of the Companies Act, 2013 Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Adv. Rohitt Madan

For the Respondent

:

ORDER

Due to paucity of time, the matter is adjourned to **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)